Boards for the 232 backward Regions of Vidarbha, Marathwada and Konkan

- [SHRI JAGDEEP DHANKAR]
 - (7) Statement No. XVII— Hundred and Forty-fifth Session, 1988.
 - (8) Statement No. XVI— Hundred and Forty-sixth Session, 1988.
 - (9) Statement No. XV— Hundred and Forty-seventh Session, 1988.
 - (10) (Statement No. XII— Hundred and Forty-eighth Session, 1988.
 - (11) Statement No. X Hundred and Forty-ninth Session, 1990.
 - (12) Statement No. IX— Hundred and Fifty-first Session, 1989.
 - (13) Statement No. XIII Hundred, and Fifty-first Session, 1989.
 - (14) Statement No. V Hundred and Fifty-second Session, 1989.
 - (15) Statement No. IV Hundred and Fifty-third Session, 1990
 - (16) Statement No. H Hundred and Fifty-fourth Session, 1990

Placed in Library. See No. LT-1502/ 90 to 1517/90 for (1) to (16)].

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI N. E. BALARAM (Kerala) : Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

(i) Second Report of the Committee on action taken by Government on the recommendations contained in the 48th Report (Eighth Lok Sabha) on the Ministry of Commerce-Reservations for and employment of Scheduled Castes and Scheduled Tribes in State Trading Corporation of India Limited. (ii) Report of the Study Tour Of Study Group of the Committee on its visit to Bangalore, Goa, Pune and Bombay during June, 1990.

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI DIPEN GHOSH (West Bengal.) : Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings :---

(i) First Report on action taken by Government on the recommendations contained in their Forty-fifth Report (Eighth Lok Sabha) on Bharat Earth Movers Limited.

(ii) Fifth Report on action taken by Government on the recommendations contained in their Forty-fourth Report (Eighth Lok Sabha) on Shipping Corporation of India Limited.

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI SUKOMAL SEN (West Bengal): Madam, I present the Eighty-third Report (in English and Hindi) of the • Committee on Subordinate Legislation.

DEMAND FOR SETTING UP SEPA-RATE CONSTITUTIONAL DEVELOP-MENT BOARDS FOR THE BACKWARD REGIONS OF VIDARBHA, MARATHWADA AND KONKAN IN MAHARASHTRA

SHRI NARESH C. PUGLIA (Maharashtra) : Madam, ...

THE DEPUTY CHAIRMAN : Please go back. Don't come on to the well.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra) : 233 Demand for setting [7 SEPT. 1990] up separate Constitutional development

THE DEPUTY CHAIRMAN : Welcome to the well. This is the welcome. I am not allowing anybody.

SHRI N. K. P. SALVE (Maharashtra) : Madam, give me one minute.

DR. RATNAKAR PANDEY (Uttar Pradesh)

SHRI A, G. KULKARNI (Maharashtra)

SHRI NARESH C. PUGLIA :

SHRI VITHALRAO JADHAVRAO JADHAV:

THE DEPUTY CHAIRMAN : I am not permitting anybody. No I am not permitting (*Interruptions*). Don't leave that paper here.

SHRI MENTAY PADMANABHAM (Andhra Pradesh) :

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh) :

DR. NARREDDY THULASI REDDY

(Andhra Pradesh)

THE DEPUTY CHAIRMAN : What is your problem? I will allow you. You go back to your seats. (*Interruptions*). I am not permitting anybody. Until and unless Members go back to their seats, I will not permit anyone. Unless and until they behave properly, I am not permitting. I won't permit.

SHRI VITHALRAO MADHAVRAO JADHAV : *

SHRI NARESH C. PUGLIA : *

THE DEPUTY CHAIRMAN : I said unless and until you go back to your seats, I am not permitting anybody.

Yesterday what happened in the Housed (*Interruptions*). Just a minute. Please go back to your seats. This is what Mr. Shiv Shanker mentioned yesterday. I am very sorry.

साल्वे साहब, आप प्लीज बैठ जाइए ।

I will allow you. I give you word. will allow the Deputy Leader Mr. Salvi

*Not recorded.

Boards for the 234 backward Regions of Vidarbha, Marathwada and Konkan

to speak. But I am sorry that yesterday we had a very unfortunate happening. Mr. Chavan spoke. I apologised from the Chair.

I expected that the Members would behave well at least today. See what is happening ? I am so sorry. I am again sorry. I am again very sorry.

SHRI V. NARAYANASAMY (Pondicherry): Madam.....

.....(Interruptions) . . .

उपसभापति : मैंने सिर्फं साल्वे साहब को बोलने के लिए कहा है और वायदा किया है, अन्य किसी को नहीं कहा गया ।

...(व्यवधान)

I said I will allow Mr. Salve. . . . (*Interruptions*) . . . Please go back to your seats. All of you, please go back to your seats. I said I will allow only Salve Sahib. . . . (*Interruptions*) . . . Go back to your seats; otherwise I am going to the listed business before me. I will go to the business listed before me. . . (*Interruptions*) . . . No, no, I will not allow anybody else. I am allowing only Special Mentions.

DR. RATNAKAR PANDEY : *

SHRI VITHALRAO MADHAVRAO JADHAV :*

SHRI NARESH C. PUGLIA: *

... (Interruptions) ...

THE DEPUTY CHAIRMAN : No, I have not allowed anyone. Anybody who speaks without my permission will not go on recod.

. . . (Interruptions) . . .

SHRINARESHC.PUGLIA:* DR.RATNAKAR PANDEY:*

THE DEPUTY CHAIRMAN : Mr. Jacob, yesterday you asked me to apologise ; and see what is happening today ! This is i what you asked me to apologise for in the j House ! . . . (*Interruptions*) . . . j Let Mr. Puglia go back and then some-

235 Demand for setting [RAJYA SABHA] up separate Constitutional development

[The Deputy Chairman! thing. I said please ask him to go back and then I will allow. Now I am allowing Mr. Salve. One person I will allow. *(interruptions)*. No, I will not allow anybody else.

SHRI VITHALRAO MADHAVRAO JADHAV : Madam.....

SHRI MENTAY PADMANABHAM : Madan, I would like to say a few words.

THE DEPUTY ' CHAIRMAN : Mr.

Padmanabham, please sit down. I will allow you. I promise, I will allow you. Now I have called Mr. Salve.

" SHRI N. K. P. SALVE : Madam, you come from Maharashtra, you belong to Maharashtra.

THE DEPUTY CHAIRMAN : I belong to the. country, to India. Maharashtra is part of India. . .(*Interruption's*) ... Mr. Jadhav go back.

... (Interruptions)...

SHRI N. K. P. SALVE : Madam, you are aware of the fact how agitated the people are in the backward regions of Vidarbha and Marathwada. I have spoken about a heavy backlog in the development of these regions. For years and years we have been agitating. Fortunately, so far the movement has not taken a violent turn. There has not been burning of buses, there has not been burning of trains and there has not been any damage to life and property, but there is a limit to the tolerance of the people. Again oppression and injustice is done to them. On the 15th of August the Prime Minister himself announced in terms, "The National Front Government is irrevocably committed to the removal of regional imbalances". And again in this background he said. "There is a commitment I announce on the occasion of Independence Day, the decision of the Union Government to set up separate j constitutional, development boards for the backward regions of Vidarbha, 1 Marathwada ! and Konkan of Maharashtra". Subsequen-' tly, Madam, the Chief Minister of Maharashtra came here and he was pro-

. mised by this Prime Minister who is trying to* us that during this session itself relevant constitutional amendment would

be made and there would be constitution of

and Konkan

I the development boards tor Vidarbha., Marathwada and Konkan. That was the promise. . . (*Interruptions*). . That was the promise, an irrevocable promise even by the : Raja on behalf of his Government. Madam, today is the last day and there is no talk of the constitutional amendment bill coming nor is there any talk of the development boards being formed. Madam, there is a limit, there is a limit to the fraud you can play upon the people. At the time of the election, Assembly election, this very Prime Minister, who was then the Prime Minister already... (*Time bell rings*)

Give me a few minutes' time. It is a very important issue.

THE DEPUTY CHAIRMAN : I have the listed business, Mr. Salve.

SHRI N. K. P. SALVE : Give me two minutes' time.

You talk to the people of Vidarbha. You talk to the people of Marathwada. You give them all the promises of Development Board. And as soon as elections are over, the moment you come back you forget about it. How long is the fraud to be perpetrated on the people ? Madam, it is a very serious matter. I warn this Government that tomarrow if. (Interruptions) Madam, it taken ten minutes' time to issue a Presidential Proclamation and all that. In terms of article 371 it is not the State Government, it is the Central Government which has to issue the Presidential Order. They are deliberately withholding and delaying this Presidential Order and waiting for the situation to deteriorate. I do not want that again Vidarbha and Marathwada and Konkan areas be forced into disorder, into disarray. Aison and destruction of public property are on the anvil.

I request the Leader of the House to react and tell the Prime Minister that it is a solemn promise made on a solemn day, on a sacred, important day. What is happening about this ? He must make the position clear. The situation is extremely explosive. Please do not leave us in the lurch like this.

^{*} Expunged as ordered by the Chair.

Boards for the 238 backward legions of Vidarbha, Marathwada and Konkan

(Interruptions)

THE DEPUTY CHAIRMAN : Please take your teats. (*Interruptions*) I said take your seat. I allowed Mr. Salve to be heard in rapt silence. You please allow other Members to be heard. They also have to say something.

SHRI KAMAL MORARKA (Rajasthan) : Madam,... (Interruptions)...

THE DEPUTY CHAIRMAN : I will allow you afterwards. Let them raise their points. (*Interruptions*) Not now. Let these people get over whatever they have to ... (*Interruptions*).. .Please take your seat-please. Take your seat, Mr. Jadhav. (*Interruptions*)... I said, please. Mr. Jadhav, I shall not alow you. Sit down.

SHRIMATI RENUKA CHOWDHURY : Madam, ... (Interruptions).

THE DEPUTY CHAIRMAN : I do not know what she has to say. (*Interruptions*).

SHRIMATI RENUKA CHOWDHURY: I want to place on record : The Congress..., (*Interruptions*).

THE DEPUTY CHAIRMAN : Let her speak. (*Interruptions*) lake your seat. They have a right to speak in this House. Sit down. They are equal Members of this house. They have a light to speak. You are not the only Members. I allowed her. Let her speak. She is as good a Member as you are. (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY: Madam, there is no recognised Government in Andhra Pradesh...(*Interruptions*). Local body elections are going to take *place* (*Interruptions*) Madam, they have allowed the Naxalites to rule ... (*Interruptions*)...

SHRI N. K. P. SALVE : Madam, I object to her statement... (*Interruptions*) She says that there is no Government in Andhra Pradesh. I object to it... (*Interruptions*)...

SHRIMATI RENUKA CHOWDHURY: Madam, there is total failure of law and order there.... (*Interruptions*)....

SHRI N. K. P. SALVE : Madam, I can understand if one speaks on a subject related to this Government... (*Interruptions*).

But can she say this about a State Government?...(Interruptions)

SHRIMATI RENUKA CHOWDHURY : Madam, there have been 205 rape cases... (*Interruptions*)...

SHRI N. K. P. SALVE : What about the most illegitimate Government in Delhi ? . . . (*Interruptions*). .. What are you people talking. .. (*Interruptions*)...

SHRIMATI RENUKA CHOWDHURY : Madam, there have been 205 rape cases and 70 dowry deaths.... (*Interruptions*) . .and 2,433 criminal cases were withdrawn

.... (Interruptions) ... It is a shame

(Interruptions).... How can the Government of Andhra Pradesh justify this situations ? ... (Interruptions)... Not only that ... 'Interruptions).... They have allowed the Ministers to condone the Naxalite activities (Interruptions)

THE DEPUTY CHAIRMAN : All of

You see, I allowed Mr. Salve to be heard in rapt silence. ... (*Interruptions*) ... Now, you have to allow the other Members also to speak. . (*Interruptions*)...

SHRI N. K. P. SALVE : Madras, I am on a point of order... (*Interruptions*)...

THE DEPUTY CHAIRMAN : Just a second. Let me finish my sentence. ... (*Interruptions*) ... Let me finish my sentence . .. (*Interruptions*)... I said that I allowed Mr. Salve to be heard in rapt silence and I will allow other Members who have got any grievance... (*Interruptions*) ... I have to permit the other side also to say and I will allow her to say what she wants to say. . . (*Interruptions*) ... and I expect that in keeping with the dignity of this House, you will keep quiet and let her speak and it is her right to speak about her grievance. Please do not interrupt... (*Interruptions*)...

SHRIMATI MARGARET ALVA (Karnataka) : Madam, I am on a point of order...(*Interruptions*)...

SHRI N. K. P. SALVE : Madam, *am* a point of order... (*Interruptions*)...

239 Demand for setting [RAJYA SABHA] up separate Constitutional development

SHRIMATI MARGARET ALVA: Madam, on a point of order... (Interruptions) ...

THE DEPUTY CHAIRMAN : You can raise it afterwards... (*Interruptions*) ...

SHRI KAMAL MORARKA : Madam, I am on a point of order... (*Interruptions*) ...

THE DEPUTY CHAIRMAN : I will - allow you afterwards... (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY : Madam, what about the atrocities on women in Andhra Pradesh ?... (*Interruptions*) ...

SHRI N. K. P. SALVE : Madam, not for a moment would I challenge your right to call any Member to speak... (*Interruptions*) ... Madam, let me finish my point of order... (*Interruptions*)...

THE DEPUTY CHAIRMAN : AH of you, please sit down... (*Interruptions*) ... Mr. Salve is on a point of order... (*Interruptions*) ...

SHRI N. K. V. SALVE : Madam, it is your right... (*Interruptions*)... In this House, you can call any Member to speak on any subject. ... (*Interruptions*)... that you want.... (*Interruptions*)...

THE DEPUTY CHAIRMAN : Not on the subject I want, but on the subject they want. I want a correction... (Interrupt tions)...

SHRI N. K. P. SALVE: All right, Madam. This House has a certain authority and jurisdiction. Likewise, the State Assemblies and the State set-up have their own dignity and it is for them to decide ... (*Interruptions*).. .The question now is whether in this House, under the garb of raising a zero hour matter, you would allow someone to speak on something, to speak against a State Government... (*Interruptions*)...

SHRIMATI MARGARET ALVA : Madam, I am on a point of order . . . (Interruptions)...

SHRI N. K. P. SALVE : Madam, I want your ruling on this... (*Interruptions*) ... Would you want this House to be used to

say something against a State Government ?... (Interruptions)...

SHRI YASHWANT SINHA (Bihar) : What did you do in the past ?... (Interruptions) ... What did you do earlier? (Interruptions)...

SHRI N. K. P. SALVE: Madam, the legitimacy of a State Government cannot be challenged at all...(*Interruptions*)...

SHRI DIPEN GHOSH (West Bengal) : When you were doing it earlier... (Interruptions)... v/hen was your conscience? ... (Interruptions) ...

SHRI N. K. P. SALVE: Madam, the legitimacy of a State Government cannot be challenged... (*Interruptions*) ... I have never challenged the legitimacy of a State Government. We have never challenged the legitimacy of a State Government.... (*Interruptions*) ... We have never challenged ... (*Interruptions*) ...

SHRI YASHWANT SINHA : Mr. Salve, you ask your friends by your side... (Interruptions) ...

SHRIMATI MARGARET ALVA: Madam, I am on a point of order... (Interruptions) ...

THE DEPUTY CHAIRMAN : Just a minute, please... (*Interruptions*)... Mrs. Alva, you are a Member of this House, longer than I am. Let me deal with one question first.. .(*Interruptions*)... .He has asked me for a ruling... (*Interruptions*) ...

SHRI N. K. P. SALVE : Yes... (Interruptions) ...

THE DEPUTY CHAIRMAN : He has asked for my ruling... (*Interruptions*) ...

SHRI N. K. P. SALVE : On the question whether the legitimacy of a State Government can be challenged on the floor of this House. . . (*Interruptions*)...

THE DEPUTY CHAIRMAN : All of: you, please sit down...(*Interruptions*)... Only yesterday Mr. Lenka raised an issue about a State Government...

AN HON. MEMBER : Orissa. (Interruptions)

THE DEPUTY CHAIRMAN : Please sit down. (*Interruption*)

Boards for the 242 backward regions of 3Vidarbha, Marathwada and Konka

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh) : Madam, I have been giving notices of Special Mentions on the deteriorating law and order situation in Andhra Pradesh and about the Naxalite activities for four tirnes. Just now I have been told that it has not been allowed again. I do not know the reason. (Interruptions). The times of India in an editorial that the • State Government failed to control the Naxalite menace and to maintain law and order. So also the Telugu dailies commented. (Interruptions). The people of Andhra Pradesh are worried. Despite the fact that we have discussed ULF danger, Kashmir problem, Punjab situation, why are we not allowed to discuss .tfie situation in Andhra Pradesh ? (Interruptions) The Central Government should see that the law and order situation there is restored. (Interruptions)

THE DEPUTY CHAIRMAN : I will allow him. I give you permission. I will allow him. I will allow other Members. I promise.

(Interruptions)

I am sorry, Mrs. Alva, my throat is bad. I cannot scream or shout in the same voice. That is the problem. In spite of a very good mike my voice cannot be heard. It is better you take your seat and let peace prevail in the House. *(Interruptions)* If you speak together, it is up to you.

SHRI MOTURU HANUMANTHA RAO: That is why we are all concerned. We implore upon the Central Government to see that some strong steps are taken. (Interruptions)

THE DEPUTY CHAIRMAN : I allow if somebody is on his legs and he has got a grievance about his Special Mention having been rejected. I allow many people to speak without raising any Special Mention to which Mr. Atal Bihari Vajpayee objected yesterday. Today my voice is so bad. I cannot keep everybody quiet. So everybody should keep quiet on his own.

SHRI N. K. P. SALVE : Madam whatever ruling you give, I will accept it. But I want a ruling.

THE DEPUTY CHAIRMAN : Ruling on what, Salve Sahib ? Ruling on Naxalites because he is raising the issue of Naxalites

SHRIMATI RENUKA CHOWDHURY : Naxalites had come to my house in broadday light. Let it be on record. Tomorrow if anything happens to me, I will lay the blame on the Chief Minister of Andhra Pradesh because he has permitted it with full knowledge. He does not have the courage to say that he has failed as the Chief Minister of Andhra Pradesh. (Interruptions)

शर्म करो, जरा तो सर्म करो। लज्जा और शर्म कांग्रेस में नहीं रह गई है ... (व्यव-धान)... मैं याद दिला रही हूं आपको । मैंडम, मैं बता रही हूं ये लोग जो यहां बैठकर हुकूमत करना चाहते हैं, इनको जरा भी शर्र नहीं कि आन्ध्र प्रदेश में आग लगी हुई हैं। वहां दिन में आप घूम नहीं सकते । बंदूक और तोप के बल पर हुकूमत चलाई जा रही है और जम्हूरियत का गला घोटा जा रहा है । आप लोग जरा होश में आओ ... (व्यवधान)

THE DEPUTY CHAIRMAN : Please take your seat. I have other people who want to say something.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh) : I want the Minister to make a statement on this.

THE DEPUTY CHAIRMAN : The Leader of the House is here. If he wants to make a statement, he can do so.

(Interruptions)

SHRIMATI RENUKA CHOWDHURY : I want the Leader of the House to take note of what has been said. (*Interruptions*)

THE DEPUTY CHAIRMAN : Let us get over Andhra Pradesh. Then we will come to Maharashtra. Please take your seat.

भौलाना आंबैदुल्ला खां आजमी (उत्तर प्रदेश) : महोदया, आज के टाइम्स आफ इण्डिया में ... (व्यवधान) महोदया, आज इराक ... (व्यवधान)

उद्दसभाषति ः अभी जरा एक मिनट रुक्तिए । अभी आन्धूका मैटेर खरम हो जाए ।

243 Demand for setting [RAJYA SABHA] up separate Constitutional development

[The Deputy Chairman] Then Maharashtra. (Interruptions) Naturally the Customs Then we will discuss Iraq or anything else.

SHRIMATI MARGARET ALVA Madam

THE DEPUTY CHAIRMAN : I will allow you.

(Interruptions)

SHRIMATI ALVA : MARGARET Madam, I am on a point of order on Andhra.

SHRI JAGESH DESAI (Maharashtra) : Madam... (Interruptions)

THE DEPUTY CHAIRMAN : I will allow Maharashtra. Let Andhra be got over. Please do not get agitated. (Interruptions) I will allow Assam also. We will travel the whole country. Today is the last day. (Interruptions) We will go to Tamil Nadu. (Interruptions) We will go to Tamil Nadu, and Sri Lanka also if you like. But let me finish Andhra first. (Interruptions)

SHRI MENTAY PADMANABHAM : Madam, you promised me ... (Interruptions)

DR. YELAMANCHILI SIVAJI (Andhra Pradesh) : Let the Home Minister issue a suo *motu* statement.

THE DEPUTY CHAIRMAN : On your request, I told the Leader of the House. (Interruptions) Order, please.

DR. YELAMANCHILI SIVAJI : Let the Home Minister issue a suo motu statement.

THE DEPUTY CHAIRMAN : I said, the Leader of the House is here in the House. He heard it. And if the Home Minister comes with x statement, we will have it in the House. Now, let us go from Andhra to Maharashtra.

(Interruptions)

SHRI MENTAY PADMANABHAM Madam, there is another matter which I would like to bring to the notice of the House. Some time back, one very important VIP had gone to the United States for personal work. (Interruptions) After staying there for two months, while coming back, he brought suitcases of material in j a special container of बक्त उठाएगा, अभी नहीं । अभी एक मसला the Air India flight, i

Boards for the 244 backward regions of Vidarbha, Marathwada and Konkan

people at the airport wanted to check as to what the suit cases contained. (Interruptions)

THE DEPUTY CHAIRMAN : I have not allowed him. He is speaking without my permission.

(Interruptions)

SHRI MENTAY PADMANABHAM : A Customs official who stays in Delhi rushed to the airport and managed somehow or the other without checking.. .(Interrup'tons) I would like to know from the Government who this Customs official is who has gone to the Airport and allowed the suitcases to go out of the airport without properly being checked. (Interruptions)

THE DEPUTY CHAIRMAN : Thank you. Now let us go to Maharashtra. (Interruptions) That is over. Now, we are ...

SHRIMATI RENUKA CHOWDHURY : He is the Chief Minister of a State.

THE DEPUTY CHAIRMAN : .. .talking about Maharashtra. Then, we... (Interruptions).. .will go to Tamil Nadu. (Interruptions)

SHRI MENTAY PADMANABHAM: The VIP is. . . (Interruptions). . .the Chief Minister of Andhra Pradesh.

(Interruptions)

THE DEPUTY CHAIRMAN : Please take vour seat.

SHRI MENTAY PADMANABHAM: I

would like to know what these suitcases contained. It is very important. They may :ontain money, they may contain dollars, :hey may contain pounds. (Interruptions)

THE DEPUTY CHAIRMAN : Please take your seat. (Interruptions). Just a minute.

देखिए, आज शायद फारने मिनिस्टर साहव यहां हाउत्स में कोई बयान दोने बाले हैं ईराक, कुवैत के मसले पर । आप उस हाउन्स के सामने हैं, जो मसला है बोर्ड्स का । आप बाद में उठाएगा ... (व्यवधान)

245 Demand for setting [7 SEPT. 1990] up separate Constitutional development Boards for the 246 backward regions of Vidarbha, Marathwada and Konkan

SHRIMATI MARGARET ALVA : Madam, I am on Andhra.

THE DEPUTY CHAIRMAN : That matter is closed. If the Government comes, then you can raise any issue. Now, Mr. Naresh Puglia.

SHRIMATI MARGARET ALVA

Madam... (*interruptions*)

THE DEPUTY CHAIRMAN : I will allow you. Let Naresh speak, and 1 will allow you. I promise.

(Interruptions)

SHRIMATI MARGARET ALVA : Madam, I have been asking for permission to raise a point of order. (*Interruptions*)

THE DEPUTY CHAIRMAN : Please sit

मौलाना ओबैदूरुला खां आज्मी : ... (व्यवधान)...इन समस्याओं की हल करने के लिए मैं हाउन्स का ध्यान दिलाना चाहता ह

down (Interuptions)

SHRIMATI MARGARET ALVA : Madam, I have been asking for permission to raise a point of order from the beginning. (Interruptions)

मौलाना ओवेदुल्ला क्षां आजमी : पूरा मूल्क इससे पीड़ित हैं। कुर्यंत, इराक, सउन्दी अरब में हमारे लोग फंसे हुए हैं। यह जो अखबार में बोल रहे हैं... (व्यव-धान)...

SHRIMATI MARGARET ALVA : You have to give me a chance, Madam. (*Interruptions*)

मोलाना ओबंदुल्ला खां आज्यमी : मैं अपपकी इजाजत से हाउठस की तवज्जो दिलाना चाहंगा...(व्यवधान)

SHRIMATI MARGARET ALVA : Madam, please allow me to raise my point of order. (*Interruptions*)

भोलाना ओबैवुल्ला खां आजमी : टाइम्स आफ इण्डिया में यह खबर आयी है कि हमारा एक जहाज जो हिन्दुस्तानियों को निकालने के लिए कार्वत की तरफ गया था जो दुबई से 8 किलोमीटर की दूरी पर था हाल ही में समुद्र में ... (ध्यवधान)

SHRIMATI MARGARET ALVA: What about my point of order? (Interruptions)

THE DEPUTY CHAIRMAN : I have no voice to tell him to keep quiet. What can I do ? (*Interruptions*)

मौलाना ओबैंदुल्ला खां आजमी : ... (व्यवधान) खारेपानी में पड़ा हुआ हैं। ... (व्यवधान) वहां हिन्दुस्तान के लोग संकट में पड़े हुए हैं उनको निकालने के लिए क्या किया जा रहा है... (व्यवधान)

SHRIMATI MARGARET ALVA : Please listen to my point of order.

THE DEPUTY CHAIRMAN : Mrs. Alva, he has already started. What can I do ? Let him finish. It is difficult to stop him now. (*Interruptions*) I told him. He did not hear. I cannot speak that loud. (*Interruptions*)

मौसाना ऑबंब जुल्ला खां आजमी : जितने लोग वहां संकट में पड़े हुए ह⁴ उनको निकालने के लिए अकबर जहाज कल जाने वाला था वह रोक दिया गया । मैं पूछना चाहता हूं क्यों रोक दिया गया ? (व्यवधान) तीसरे चार्टर प्लेन भोजने वाले थे जो लोग फांसे हुए हैं उनको निकालने के लिए... (व्ययधान)

श्री सुरक्ते कलमाडी (महाराष्ट्र) : अपनी सरकार को कहिए । सही है, सही है । (धार्यधान)

THE DEPUTY CHAIRMAN ; Now, Mrs. Alva, what is your point of order ? (*Interruptions*) Let me hear her. She has been wanting to raise a point of order in this disorder.

SHRIMATI MARGARET ALVA : Madam, I am not at all challenging State subjects being raised here. Very often, matters concerning different States are raised and discussed in the House. But I am astonished at the two statements by the hon. Member earlier.

247 Demand for setting [RAJYA SABHA) up separate Constitutional development

[Shrimati Margret Alva]

One is that the Government in Andhra Pradesh is not a legitimate Government. I would like to know, if an elected Government can be termed in the Council of States as a Government which is not a legitimate Government? This is one thing. I am sorry that this kind of remark has been made.

Secondly, what is worse is, she was talking about rape and a number of other things and then she went on to say that the behaviour of the Congress Members in the House reflects what is happening in Andhra Pradesh. I am very sorry that such a reflection on the Members of the House should be cast by a Member when she was talking about various crimes.

Madam, she said that the attitude of the Congress Members in the House reflects what is happening in Andhra Pradesh. This is a serious reflection on the Members of the House. They can talk about the problems in their State. But they cannot cast aspersions on the Members here. It is a reflection on all of us. I feel that this must be removed from the record. I want your ruling. (Interruptions)

SHRI MENTAY PADMANABHAM : The entire House is concerned over the law and order situation in Andhra Pradesh. (*Interruptions*)

SHRIMATI MARGARET ALVA : Madam, I want your ruling. I would like to know whether it will be removed from the record.

THE DEPUTY CHAIRMAN : I will see the record. That is my ruling. (*Interruptions*)

THE DEPUTY CHAIRMAN : I know you have raised the matter. The Government will look into it. Now take your seat.

SHRI MENTAY PADMANABHAM : I am worried about the Naxalite problem.

DR. G. VIJAYA MOHAN REDDY : Several Congress members and Ministers have raised the matter, *(interruptions)*.

THE DEPUTY CHAIRMAN : Please sit down. Mr. Narayanasamy is speaking in the duel. (*Interruptions*).

Boards for the 248 backward regions of Vidarbha, Marathwada and Konkan

SHRI JAGESH DESAI : You are looking at them and keeping quiet. (*Interruptions*).

THE DEPUTY CHAIRMAN : Thank you very much, Mr. Jagesh Desai, for telling me what I should do and what I should not do. Mr. Puglia.

श्री नरेश सी. पुगलिया : उपसभापति महादेया, महाराष्ट्र के तीन पिछड़े हुए रीजन्स है, विदर्भ, मराठवाडा और कौंकण। इन पिछड़े हुए रीजन्स के लिए कांस्टिट्यन में आर्टिकल 371(2) का प्रावधान है जिसके अन्तर्गत इन रीजन्स को एज पर पोपलेबन फण्ड मिलेंगे, एज पर पोपलेशन नौकरियों में जगह मिलेगी और एज-केशन और टोक्नीकल एजकेशन में स्थान मिलेगा। आप इन पिछड़े हुए रीजन्स के दारे में खुद जानती हैं। ये तीनों पिछडे हुए रोजन्स महाराष्ट्र में मराठी भाषी एक साथ रहने के बावजुद भी इनके अन्याय हुआ है और उनका कम साथ से कम 10 हजार करोड का बैकलोग है। इसलिए महाराष्ट्र विधान सभा और अपर हाउस, दोनों ने युनानिमसली रिजोल्युशन किया कि इस आर्टिकल के अन्तर्गत ड'वलपमेन्ट बोर्ड होना चाहिए । उसी को अन्तर्गत 29 जुलाई को नागपुर भें एक सर्वपक्षीय सम्मेलन हुआ था जिसमें कांग्रेस, बी. जे. पी., शिव सेना, सी. पी. आई., सी. पी. एम., क्षेत्रीय संगठन और आर. पी. आई. के तीनों ग्रपों और हर पार्टी ने हिस्सा लिया था और यनानिमसली सेन्टल गवर्नमेन्ट को अल्टीमेटेम दिया है कि 15 अगस्त तक केन्द्रीय सरकार इन बोर्डा की घोष्णा नहीं की ने महाराष्ट्र के ये तीनों रीजन्स मैदान में तो आएंगे, सड़कों पर आएंगे और आन्दालन करगे। उस डोड लाइन के बाद प्रधान मन्त्री जी ने संशन चालु होने के बावजुद भी 15 अगस्त जैसे पवित्र दिन पर एक प्रेस नोट निकाला, जिसकी कापी मैंने आपको 249 Demand for setting [7 SEPT. 1990] up separate Constitutional development Boards for the 250 backward Regions of Vidarbha, Marathwada and Konkan

दी, वाकी मेम्बरों को भी दी। (व्यवधान)..

उपसभापति : हाउस में हमको नहीं दिया I You cannot leave anything on my table.

SHRI NARESH C. PUGLIA : Now I will send it.

उपसभापति : You cannot lay क

थो नरज्ञ सी. पुगलिया : उन्होंने हाउस में एनाउन्समेन्ट न करते हुए इंडिपेन्डोन्ट डे के मौके पर किया उसका हम लागां न स्वागत किया । मैं खुद समझता हु और केन्द्र सरकार समझती है कि इन तीनों पिछडं हुए रोजन्स के लिए डवेलपमेन्ट को आवश्यकता है। प्रेस नोट प्राइम मिनिस्टर के आफिस से दिया गया आर एनाउन्समेन्ट कर दी। इस सेशन में बिल लाने की जिसमें काँकण के लिए एमंन्डमेन्ट की आवश्यकता है, उसका नायदा किया । आज संशन का आखिरी दिन है, न तो लोक सभा में और न ही शज्य सभा में कोई बिलु आया है। प्रधान मन्त्री की घोषणा के अन्सार सर्वपक्षीय एक्झन कमेटी ने एजीटेशन को 7 तारीख तक पोस्टपौन किया है। आज अल्टीमेटेम का अाखिरी दिन हैं (**व्यवधान)** . . .

THE DEPUTY CHAIRMAN : I am not allowing you. Please take your seat. Already somebody is on his legs. (*Interruptions*). What is the etiquette of the House ? If some Member is on his legs, let him finish. (*Interruptions*). Let him finish. Can you speak together ?

श्री नरके सी. पुगलियाः अगर इस सरकार की नियत साफ है और स<u>ह</u>ी मायनों में यह पिछड़े हुए रीजन्स को डेवेलप-

मेन्ट बोर्ड देना चाहती है तो में इस सदन नेता से विनती करूंगा कि आज प्रधान के मन्त्री जी को सदन में आकर घोषणा करनी चाहिए क्योंकि विदर्भ और मराठवाडा के लिए किसी एमेन्डमेन्ट की आवश्यकता नहीं है, इसके लिए आप नोटिफिकेशन काँन सी तारीख को निकाल रहे हैं और कॉॅंकण के लिए एमेन्डमेन्ट कब ला रहे हैं, इसकी घोषणा आज होनी चाहिए । इन बोडाँ का फायदा महाराष्ट्र की सवा तीन करोड़ जनता को होने वाला है। ए सी हालत में मेरी आपसे विन्ती है कि आप सरकार को आदशे दैं कि आज ही सदन में इस प्रकार की प्रधान मंत्री घोषणा कर । इसका नोटिफिकेशन <u>ਡੀ</u> निकाले । मैं आपसे उम्मीद करता हूं, इस सदन के माध्यम से कि वहां की सवा तीन करोड़ जनता की मांग को आप पुरा करें।

THE DEPUTY CHAIRMAN : Shri Pramod MahajanI have identified Mr. Pramod Mahajan. He will speak.

प्रमोद महाजन जी, आप बोलिए । (व्यवधान) ... आप बैठ जाइए । आपकों अलाऊ नहीं किया है । प्रमोद महाजन आप हैं नहीं । प्रमोद महाजन जी, आप बोलिए ।

I will allow you. You speak one by one.

थी प्रमोद महाजन (महाराष्ट्र) : उप सभापति महादेया, साल्बे साहब और पुगलिया जी, इन्होंने जो निवेदन किया है, उसके साथ मैं अपने आप को सम्बद्ध करने के लिए खड़ा हुआ हूं। इसके पहले, क्योंकि यह सदन का अंतिम दिन है, मैं..

उपसभापति : इस संशन का ।

श्री प्रमोद महाजन : इस सत्र का (व्यवधान) . सरकार में परिवर्तन होने . 251 Demand for setting [RAJYA SABHA] up separate Constitutional development Boards for the 252 backward regions of Vidarbha, Marathwada and Konkan

ज्यसभाषति : सरकार आती ह⁴, सुरकार जाती ह⁴, सदन कायम रहता है।

... (व्यवधान) ... आप बैठ जाइए । ज्यादा न बोलिए । सीरियस मेटर पर आप सब एैसा ही करते ह[#] ।

श्री प्रमोद महाजन : मरे बोलने में थोड़ी सी गलती होने के कारण आप इस भूम में न रहिए कि यह सरकार गिरोगी । गिर भी जाएगी तो इस सदन का अन्त नहीं होने वाला ह⁸ ।

महोदया, यह सत्र का अंतिम दिन हैं। इसलिए मैं इस मामले से पहले एक छोटे से मृद्दे की ओर आपका ध्यान आर्कीषत करना चाहूंगा । कल मैंने एक अतारांकित प्रश्न पूछा था । लंदन में भारत सरकार की अधिवक्ता ह⁴, राय वाला एण्ड कम्पनी, वर्षो से ...

उपसभापति : यह इससे ताल्लुक नहीं है, यह बोर्ड से ताल्लुक है ।

श्री प्रमोद महार्जन : मैंने एसे कहा कि उसको बोलने से पहले । मैं एक मिनट भी नहीं लूंगा । आप जरा सूनिए, आपको नकसान नहीं होगा ।

.... (व्यवधान)

उपसभाषति : यह बोर्ड के बारे में हैं।

श्री प्रमोव महाजन : मैं बोर्ड के वारे में ही बोलने वाला हूं ।

उपसभापति : प्रमोद महाजून जी, एक्स-क्यूज मी, आप कृपया पहले बोर्ड पर बोल दीजिए । फिर मैं आपको अलाउठ कर दूंगी और आपको जो आपत्ति है उसका समाधान हो जाएगा । आप पहले दोर्ड पर |you please speak on the Board I will

permit you later on.

तीहैं, सरकारें श्री**प्रमोद महाजन :** इसके बाद आप रहता हैं । अनुमति देंगी । मैंने और जागेश देसाइर्ट जीने एक प्रश्न पूछा था ...

> उपसभापति : प्रश्न की बात बाद में होगी । पहले यह जो प्रश्न है, बोर्ड कौ गठन का, उसका उत्तर हो जाए ।

श्री प्रमोद महाजगः इसके बारे में मैं यह कहना चाहुंगा कि 7 अगस्त को जब यह सदन शुरू हुआ था, उसके पहले **ही** दिन मैंने एक विशेष उल्लेख के दवारा इन तीन विकास बोडोें की मांग की थी। 15 अगस्त को प्रधानमन्त्री ने इसकी घोषणा की कि हम इस मांगको पुराकरणे। इसके बाद जब सर्वंदलीय सांसदॉ प्रतिनिधि मण्डल प्रधान मंत्री, वित्त मन्त्री, अनेक मंत्रियों से बार-बार इस सत्र में मिलता रहा तो हमें यह आभास दिया गया कि कम से कम इस सत्र का अन्त होने से पहले इस तरह के दिकास मण्डल का निर्माण होगा। लेकिन दुर्भाग्य से आज इस क्षण तक इस प्रकार के विकास मंडल का गठन नहीं हुजा है। मैं इस प्रदन में किसी प्रकार की राजनीति नहीं लाना चाहता हुं। महाराष्ट्र सरकार की और सै इस मंडल को बनाने के बारे में विभिन्न प्रकार के प्रपोजल्स आए हैं। मैं यह चाहता हूं कि केन्द्रीय सरकार अगर चाहे तो इन्में से जो प्रपोजल उसको अच्छा लगता हो वह उठा ले और अगर केन्द्रीय सरकार को यह लगता है कि ये सब के सब प्रपोजल गलत तो वे उनको कड़ेदान में फेंक दो, क्योंकि इसमें राज्य सरकार का कोई संबंध नहीं है, और केन्द्र अपनी ओर सेजिस प्रकार से चाहे वह उस प्रकार का बोर्ड लाने का प्रयास करें। पुगलिया जी ने जैसा कहा नागपुर में सर्व-दलीय सम्मलन में में स्वयं उपस्थित हमने उस सर्वदलीय सम्मेलन में था । केन्द्रीय सरकार से आग्रह किया था कि वह

[7 SEPT. 1990] 253 Demand for setting up separate Constitutional development

15 अगस्त से पहले इस बोर्ड

Boards for the 254 backward regions of Vidarbha, Marathwada and Konkan

का निर्माण आन्दोलन में कृद पड़ाँगे। इसलिए में सर-करों और केन्द्रीय सरकार एसा नहीं कार से चाहता हूं कि इस आन्दालन की करोगी तो इससे महाराष्ट्र में बडा भारी स्थिति ही वह निर्मित न होने वे । इस . (व्यवधान) श्री एन. को. पी. साल्दे : मैंने यह नहीं कहा कि हमारी पार्टी लुट बसोट या खुनखराबे

में पड़ने वाली है। मगर मैडम एक दफा आन्दोलन कुरू हुआ तो आपको मालूम है किस तरीके से होता है। कृपया आप यह बात स्पष्ट कर लें कि हमारी पार्टी नहीं चाहती कि किसी तरीके का खुनखराबा हो।

(व्यवधान)

श्री प्रमोद महाजन : जिस आन्दोलन का नेतृत्व हम करेंगे उस जान्दालन ... (व्यव-धान) की जिम्मदारी हम पर होगी।

(व्यवधान)

भी एन. को. पी. साल्वे : मौने कहा कि अगर ये नेतृत्व कर्रगे तो वही होगा जो मैंने कहा है। अगर हम नेतत्व करने तो.... (व्यवधान)

THE DEPUTY CHAIRMAN : I have called Mr. Kamal Morarka. Let him finish. I will allow. ... (Interruptions) ... Please take your seat. I have to take the whole House into consideration. He wants to say something-he has a right to say. I allowed two Members from the Congress Party, one from BJP and one from Janata Dal, or whatever party that he belongs to. I will allow him. Please let us have some order in which I can allow him to speak. I allowed Mr. Puglia, you were not in the House then.

SHRI KAMAL MORARKA : Madam, I just wish to refute the unfair charge and the aspersion that is being made against our party and the Government in this matter. I am fully with the views or feelings of Mr. Naresh Puglia, and Mr. Salve also, that this matter has been pending far too long and these are regions in Maharashtra which have been neglected for decades.

आन्दोलन होगा। उसके दाद जब 15 दोर्ड का तरन्त निर्माण कर । अगस्त को घोषणा हुई तो हम इस आशा में थे कि अवश्य ही इस सत्र के अन्त तक इस बोर्ड का निर्माण होगा और हमने इसको स्थगित कर दिया था। दुर्भाग्य से इस क्षण तक कुछ नहीं हुआ है। मैं केन्द्रीय सरकार से आग्रह करता हूं कि जब वेबोर्ड दोने ही वाले हैं, जिसको प्रधानमंत्री दोने का वायदा कर चुको है, तो जब वे वायदा कर चुके हैं तो उसके बाद इसमें दोरी लगाने का क्या अर्थ है या क्या कठिनाई है, यह मैं अपने आप में समझ नहीं पाता । इसलिए मुझे लगता है कि इसको तुरन्त लाने का प्र्यास कर । साथ-साथ में इसमें दो वातें कहना चाहांगा। इस सर्वदलीय आन्दालन में मैं और मेरा दल दोनों सम्मिलित है। लेकिन में साल्वे जी के इस कथन से बिल्कुल सहमत नहीं हूं कि किसी प्रकार की आर्सन होगी, लट होगी तथा हिसा होगी । इस सदन में वे ज्येष्ठ हैं, मेरे बड़े भाई जैसे हैं। मुझे लगता है कि इसमें हम राजनीति लाने का प्रयास न कर, नहीं तो 40 साल का आखिर बैकलाग किस सरकार ने निर्मित किया । नेशनल फ्रन्ट की गवर्नमेन्ट ने नहीं किया । महाराष्ट्र में नेवनल फ्रांट की गवर्नमें ट इसके पहले साल सवा साल होगी। वह फ्रांट वाली नहीं थीं आपोजीवन की । 40 साल तक कांग्रेस की सरकार थी और अगर बैंकलाग का निर्माण हुआ है तो वह कांग्रेस की सर-कार के कारण हुआ है। इसलिए इसमें राजनीति लाने का प्रयास न करे और किसी प्रकार की हिंसा इस आन्दोलन से निश्चित रूप से नहीं होगी । महाराष्ट्र में मराठ-वाड़ा की हो, विदर्भ की हो, कोंकण की हो, जनता शान्तिप्रिय है और हम शान्तिपर्ण तरीके से लेकिन पुरी ताकत के साथ इस

Boards for the 256 backward regions of Vidarbha, Marathwada and Konkan

[Shri Kamal Morarka]

We all know that this issue has been exercising successive Governments in Maharashtra also. After the National Front Government came to power in Delhi, it is the National Front Government which has been asking the Maharashtra Government made in the Constitution with regard newspaper reports that, there were differences of opinion between the Chief Minister and the Governor. The matter was pending even with the Governor for some time. ~^There are different constitutional opinions as to what is the role of the Governor in this matter, whether it is on the advice of the Government or in his individual capacity.

We are all parliamentarians. We have all gone through this matter. An amendment made in the Constitution with regard to article 371 (2). Even today there are articlss by Mr. Nani Palkhivala and Mr. Madhu Limaye. They are all eminent people and they are still doubting the wisdom of the Government's decision.

SHRI NARESH C. PUGLIA : They are against the backward regions. Don't quote such type of things here. They are against the backward regions.

SHRI KAMAL MORARKA : I submit to Mr. Naresh Puglia, this is not the way in a democracy, to brand Mr. Madhu Limaye or Mr. Nani Palkhivala as anti-oackward regions. Do you think you can carry conviction with the people ? If Mr. Madhu Limaye is not for backward regions or backward classes...

SHRI NARESH C. PUGLIA : You don't know the backwardness in Maharashtra.

SHRI KAMAL MORARKA : Can you claim today that you are for the backward classes ? We should have some sense of l>roportion. And I can only submit to my friends on the other side that today, when this issue was raised, even before the House met I told Mr. Puglia, we all support you jn this issue. And I have found a totally disproportionate enthusiasm of people com ing to the well of the House on this issue. Where the Prime Minister of the country is committed, from the ramparts of the Red Fort on Independence Day

up tions) ...

SHRI N. K. P. SALVE : Will the honourable Member yield for half a second ? Has not the matter been already cverdelayed in this ?

SHRI KAMAL MORARKA : Let me

finish. . . . (*Interruptions*)... It was delayed. . . . (*Interruptions*) .. .

SHRI M. M. JACOB (Kerala) : Madam. ... (*Interruptions*)...

THE DEPUTY CHAIRMAN : Let *him* finish; he is on his legs.

SHRI M. M. JACOB : Don't comment on us.

SHRI KAMAL MORARKA : Mr. Jacob, I will not yield. On a matter which has been pending for 40 years, 1 P.M. a matter which has been a vexed problem, the Prime Minister announced the decision on the 15th of August, and today it is 7th of September. It is being demanded that unless notifications are issued before the House rises today, they will not agree. Is it fair ?

SHRI N. K. P. SALVE : The PM has promised ...

SHRI KAMAL MORARKA : You please listen to me, Mr. Salve. Don't interrupt. What was the promise ? It was promised that a Bill would be brought before the House in this session. There are 45 Bills pending. We all know how both the Houses of Parliament are functioning. (Interruptions)

THE DEPUTY CHAIRMAN : Please, let him say what he wants. He does not want to yield. (*Interruptions*)

SHRI GULAM NABI AZAD (Maharashtra) : Are you replying on behalf of the Prime Minister ?

SHRI KAMAL MORARKA : I am speaking on behalf of my party. (*Inter, ruptions*)

SHRI GULAM NABI AZAD : If even on behalf of the Prime Minister you can reply, then, it is all ligat. Thank you. In the National Front on behalf of the Prime Minister they can reply. (*Interruptions*)

THE DEPUTY CHAIRMAN : Mr. Ghulam Nabi Azad, if he says something, being a Member, he has a right to say whatever he likes. You also say what you like.

SHRI GULAM NABI AZAD' : He is replying to the queries of the Opposition Members.

SHRI KAMAL MORARKA : No, no.

THE DEPUTY CHAIRMAN : No, he is not replyng to the queries. He is making his own mention. (*Interruptions*)

SHRI GHULAM NABI AZAD : He is replying *to* the queries made by the Members. (*Interruptions*)

THE DEPUTY CHAIRMAN : He has a right. Just a minute, please. There is no difference of opinion on this issue. Even the BJP Member did point out something which Mr. Salve also did. On whose behalf is he speaking ? The same way, being a Member of this House, he is speaking on his own behalf or on behalf of his party. Let him say.

SHRI KAMAL MORARKA : My party is with me. I am speaking on behalf of my party, definitely; not the Government.

कुमारी सई दा खातून (मध्य प्रदेश) ः

मैडम, एक बज गया है। (Interruptions)

THE DEPUTY CHAIRMAN : Just a minute. Let him finish. I have to adjourn the House. Let him finish first. (Interruptions)

SHRI KAMAL MORARKA : Before I conclude, one admission I must make. I am finding it increasingly difficult to understand my friends on the other side, including revered Mr. Salve, because, now, when he means that he is opposing some-9—523RSS/90

Boards for the 25S backward regions of Vidarbha, Marathwada and Konkan

i thing lock, stock and barrel, he only means J two small amendments. It is very difficult I for me. So, to answer everything on this

[7 SEPT. 1990]

point that Mr. Salve spoke this morning, i I find it very difficult. If I want to react,

Mr. Ghulam Nabi Azad says that I have I no right to react. I think the rules of the House have to be looked into again.

Madam, I just want to conclude by saying that on the thrust of the matter of the points raised, by the Members the whole House is with you. Even the Prime Minister's declaration from the Red Fort says :

"Against the background of this commitment, I announce on the occasion of the Independence Day the decision of the Union Government to set up separate constitutional Development Boards for the backward regions of Vidarbha, Marathwada and Konkan in Maharashtra. The necessary constitutional processes to ensure the establishment of such Development Boards will be completed expeditiously."

SHRI PRAMOD MAHAJAN : There is no need for a constitutional amendment visa-vis Marathwada and Vidarbha. They can do it in ten minutes.

SHRI KAMAL MORARKA : Constitutional processes, not amendments.

डा. अधरार अहमद खान (राजस्थान) : मैडम, एक मिनट मुझे भी बोलने के लिए द⁵।

... (व्यवधान) ...

THE DEPUTY CHAIRMAN : Please let him finish. He is from Maharashtra. Let him speak on this issue. Everybody is agitated. Let him speak. You know, everybody is agitated. Let him speak. You know, everybody came to the well and how much the agitation is.

Now, Mr. Kamal Morarka, will you please conclude ?

SHRI KAMAL MORARKA : Madam, coming from Maharashtra, I have as much right, if not more than that of the people who are pleading it. If Dr. Ratnakar 259 *Resolution* re. *fixing of a time limit for grant of*

President's assent to 260 Bills passed by State Legislatures

y for ik for 20 P.M. for lunch.

The House then adjourned for lunch at live minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock,

[THE VICE CHAIRMAN (SHRI M. A.

BABY) in the Chair.] RESOLUTION RE : FIXING OF A TIME-LIMIT FOR GRANT OF PRESIDENT'S ASSENT TO BILLS PASSED BY STATE LEGISLATURES.

THE VICE-CHAIRMAN : Honourable members we shall take up Private Members' Business (Resolutions), No. 1, Shrimati Sushma Swaraj regarding the need to fix timelimit for the President's assent to the Bills sent to him by the State Legislatures.

side that get this ur good र्भभाध्यक्ष जी, मैं गैर-सरकारी संकल्प के तौर of things of

"इस तथ्य को ध्यान में रखते हुए कि राज्य विधान मंडलों द्वारा पारित और राष्ट्रपति के विचारार्थ तथा अनुमति के लिए आरक्षित बहुत-से विषयक विना होई कारण बताए वर्षी तक लंबित रखे आते हैं जिससे न कोयल राज्य सरकारों के सुचारू कार्यकरण पर असर पड़ता है बल्कि हमारी झासन व्यवस्था का संघीय ढांचा भी कमजोर होता है। यह सभा यह सिफारिश करती है कि राष्ट्रपति को भेजे गए विधयकों पर उनकी अनुमति दिए जाने के लिए कुछ समय-सीमा निर्धारित की जानी चाहिए और इस प्रयोजनार्थ, यदि आवश्यक हो, तो संविधान मों संशोधन भी किया जाना चाहिए।"

उपसभाष्यक्ष जी, भारतीय संविधान कें अनुच्छेद-200 और 201 में यह प्रावधान

[Shri Kamal Morarka]

Pandey is pleading most vociferously for Maharashtra, at least my right to speak for Maharashtra is not less than his.

डा. रत्नाकर पाण्डेय : महाराष्ट्र से सेरा जितना संबंध है, उतना आपका भी नहीं है।(व्यवधान)

THE DEPUTY CHAIRMAN : Are you concluding because I have to adjourn the House ?

डा. रत्नाकर गाण्डेय : मैं वहां अपने दल का पर्यवक्षिक रहा हूं। महाराष्ट्र के साथ आपकी सरकार ने अन्याय किया है। इसके परा करिए ।

THE DEPUTY CHAIRMAN : I have to adjourn the House. Please conclude. Mr. Morarka, please conclude in one sentence. *(Interruptions)*

SHRI KAMAL MORARKA : I would only plead with the Members on the other side that here is no need to get excited. To get this expeditiously done, we should use our good offices with the Government. A lot of things are pending. What is the use of. . . . (*Interruptions*)

THE DEPUTY CHAIRMAN : At one o'clock we adjourn on Friday.

SHRI KAMAL MORARKA : If the Government makes an announcement on the Mandal Commission, something pending for ten years, you say that the Government has done it in a hurry without consulting you. Here you say, "Do by the evening." I do not understand this. If something is done, you say that it has been done in a hurry.

THE DEPUTY CHAIRMAN : Now be in hurry. I have to adjourn the House.

SHRI PRAMOD MAHAJAN : Where they need not consult, they are asking foi consultation.

THE DEPUTY CHAIRMAN : We will take up the special mentions after the Private Members' Business.